

(7)

O.A./348/88

CORAM : Hon'ble Mr. J.N. Murthy .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

8.12.1989

Mr. G.A. Pandit learned advocate for the applicant  
seeks adjournment. Mr. R.M. Vin learned advocate for  
the respondents not present. The matter is adjourned.  
Registry to post the case for hearing in normal course.

M M L

( M M Singh )  
Administrative Member

( J N Murthy )  
Judicial Member

\*Mogera

CORAM ; HON'BLE MR. J.N. MURTHY .. JUDICIAL MEMBER.  
HON'BLE MR. M.M. SINGH .. ADMINISTRATIVE MEMBER.

14.12.1989

Mr. R.M. Vin the learned advocate for the respondents mentions that Mr. G.A. Pandit, the learned advocate for the applicants has asked for time to which he has no objection. The matter is adjourned. Registry to take necessary action.

M. M. Singh

( M.M. Singh )  
Administrative Member

MS

( J.N. Murthy )  
Judicial Member

CORAM : HON'BLE MR. A. V. HARIDASAN .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

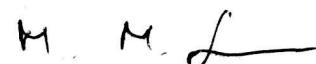
29.1.1990

The grievances of the applicant in this application is that though he was selected as number one in the list in the panel of Goods Guard, The respondent have transferred him to Kota division and denied promotion while previous persons junior to him in the list have already been promoted as Goods Guard. The applicant <sup>has</sup> ~~have~~ filed O.A 345/88 before this Tribunal challenging his transfer and the application has been allowed, by virtue of the interim stay granted, The impugned transfer order in this case did not take effect. The contention of the respondent in the reply statement <sup>is that</sup> ~~in the case~~ <sup>on</sup> is transfer to ~~in~~ other division, He will have to wait according to his seniority for promotion in that division. But in view of the fact that O.A 345/88 has been ~~dismissed~~ <sup>allowed</sup> setting aside impugned transfer as the applicants <sup>continues</sup> ~~contents~~ to work in the Bombay Central Division. The applicant will have to be given promotion with effect from the date on which the persons junior to him in the list Annexure-A-2 has been promoted as Goods Guard placing the applicant above him.

2.. In the fact and circumstances of the case we allowing the application ~~the~~ direct the respondent to

promote the applicant as Goods Guard with effect from  
the date which fourth respondent <sup>is</sup> ~~was~~ promoted and to  
place him above him with consequential benefits.

There shall be no order as to costs.



( M. M. Singh )  
Administrative Member



( A.V. Haridasan )  
Judicial Member

R